

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1716 of 2019 in Appeal No. 206 of 2019 &
IA Nos. 1016, 1015 of 2019 & IA No. 1715 of 2019

Dated : 19th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Lalitpur Power Generation Company Ltd. ...Appellant(s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv.
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey
Mr. Sumit Panwar for R-1

Md. Altaf Mansoor for R-2

ORDER

(IA No. 1716 of 2019 – for urgent listing)

Heard.

For the reasons stated in this application, the IA is allowed. Application stands disposed of.

(IA No. 1715 of 2019 – for directions)

Heard Appellant as well as Respondent on IA No. 1715 of 2019. We have gone through the proceedings before the State Commission dated 03.09.2019. We hereby grant stay as sought at Para 21 (a) till further orders.

Application stands disposed of.

List the matter on **24.09.2019.**

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/pk